GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2635 ANSWERED ON:09.12.2005 REVENUE COLLECTED AND FUNDS ALLOCATED Dhindsa Shri Sukhdev Singh;Libra Shri Sukhdev Singh

Will the Minister of FINANCE be pleased to state:

- (a) the revenue collected from the States directly or indirectly during the last three years, year-wise, State-wise and scheme-wise;
- (b) the share of each State out of these revenue during the period, year-wise;
- (c) the allocation made by the Central Government to Punjab during the period;
- (d) whether the Union Government have received suggestions from any State Government to pass on 50 per cent of revenue collected to the States; and
- (e) if so, the details thereof and action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The revenue collected on account of direct taxes during the years 2002-03 and 2003-04, year-wise, State-wise is enclosed as Annexure-I and Annexure-It. Scheme- wise details are not available.

The information in respect of revenue collected on account of direct taxes from the States during the year 2004-05 is being collected and will be laid on the Table of the House. So far as indirect taxes are concerned, state-wise figures are not maintained separately.

- (b): The release of share to States during the last three years 2002-03 to 2004-05 is annexed as Annexure-III.
- (c): The allocation made by the Central Government to Punjab during the last three years is as under:

Rs. (In crores)

2002-03 2003-04 2004-05 Punjab 649.21 754.91 902.35

(d) & (e): The sharing of Union Tax Revenue amongst the States is done on the recommendations of the Finance Commission. The Twelfth Finance Commission in its report has stated that Arunachal Pradesh, Andhra Pradesh, Assam, Haryana, Nagaland, Punjab and Tamil Nadu have sought as much as 50 percent share. The Twelfth Finance Commission has recommended that the share of the States in the net proceeds of shareable Central taxes shall be 30.5 percent.